GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 1806 (TO BE ANSWERED ON 03.07.2019)

COMPULSORILY RETIREMENT

1806. SHRI SISIR KUMARADHIKARI: SHRI KALYAN BANERJEE:

Will the **PRIME MINISTER** pleased to state:

- (a) whether Government proposes "compulsorily retirement" to Government employees who are inactive or have charges of corruption;
- (b) if so, the details thereof;
- (c) whether it is also a fact that such retirements are also going to rule for the persons who are above 50 years of age; and
- (d) the details of benefits and other allowances to be given to such persons thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) & (b): The provisions under Fundamental Rules (FR) 56(j), Rule 48 of Central Civil Services (CCS) (Pension) Rules, 1972 and Rule 16(3) (Amended) of All India Services (Death-cum-Retirement Benefits) [AIS (DCRB)] Rules, 1958, have laid down the policy of periodic review and premature retirement of Government servants, which is a continuous process.
- (c): Yes, Sir.
- (d): The same retirement benefits are admissible to these persons as are applicable to officers upon retirement on normal age of superannuation.
